However, the State Government of West Bengal requested for raising the cost-ceiling limit for various categories of houses prescribed by HUDCO. Since the cost-ceiling limits of HUDCO has been fixed, taking into account the repaying capacity of the beneficiaries and are applicable for all Schemes throughout the country, it has not been possible to accede to the request of the State Government.

C'anstruction of houses by Housing and Urban Development Corporation

905. SHRIMATI KANAK MUKHERJEE: Will the Minister of WORKS AND HOUSING be pleased to state what is the State-wise number of houses so far sanctioned for construction by Housing and Urban Development Corporation under its 1979 scheme?

THE MINISTER OF "WORKS AND HOUSING (SHRI P. C. SETHI): A statement showing State-wise number of houses sanctioned by Housing and Urban Development Corporation Ltd., New Delhi, in 1979-80 scheme, is enclosed as per Annexure.

Statement

HUDCO umber of houses sanctioned by under its 1979-80 schemes

	State/U.T.		No, of Residen- tial dwellings Sanctioned		
-	Andhra Pradesh		•		48026
	Assam .				325
٠	Bihar				1197
	Gujarat, .				33210
	Haryana .	•			1903
	Himachal Prades	h.			
	Jammu & Kashn	itr			
	Karnataka				44500
	Kerala				10306
	Madhya Pradesh				3055

State/U.T.		No. of Residen- tial Dwellings sanctio.ed		
Maharashtra				2558
Orissa			. •	1221
Punjab		,		5685
Rajasthan .				6536
Tamil Nadu .				20680
Uttar Pradesh				12245
West Bengal .				4475
Union Territories				
Chandigarh		•,		3013
Delhi				3906
Goa, Daman &	Diu			
Pondicherry			•	
		TOTAL		202841

to Questions

Requirement and supply of ansar to States

906. SHRI SANGDOPAL LEPCHA: Will the Minister of AGRICULTURE be pleased to state what are the requirements of sugar and how much sugar has been supplied to the States during the last three years, State-wise; month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): It is during the periods of partial control on sugar that monthly levy sugar quotas are allotted to the State Governments for distribution to domestic consumers through fair price shops and the total quantum of levy sugar released each month for allocation to all the States is determined from time to time having regard to availability of levy sugar in the light of production trends, carryover stocks etc. With the reintroduction of partial control on sugar with effect from 1^-12-1979, 2.71 lakh tonnes of levy sugar per month

is being released for allocation to the States as was done during partial control immediately prior to decontrol of sugar on 16-8-1978.

Since during the last 3 years from 1977 to 1979 decontrol of sugar was in force from 16-8-78 to 16-12-1979, it was only during partial control periods i.e. from January 1977 to 15-8-1978 and from 17-12-1979 onwards that monthly levy sugar quotas have been allotted to the States and the same are shown in the Appendix statement at Appendix. [See Annexure No. 83]. CXIV, While 17 States/Union Territories are themselves arranging the lifting of allotted sugar from the factories, in the case of remaining States/Union Territories the lifting o'f from factories is arranged by the Food Corporation of India. Out of the total levy sugar allocation of 14.77 lakh tonnes made from mid-December 1979 to May 1980, the levy sugar moved up- | to the end of May 1980 was of the order of 13.7 lakh tonnes leaving a balance of 1.07 lakh tonnes to be moved further. Of these, 89,000 tonnes remained to be moved by FCJ and 18000 tonnes ,by the direct allottee States. The validity period of levy allotment orders is extended from time to time to enable the completion of lifting of the entire allotted quantities from the factories and the supply thereof to various State Governments.

Maximum house bulldiag advance given to Government Officer

907. SHRI JA'GDISH PRASAD MATHUR: Will the Minister cf WORKS AND HOUSING be pleased to state:

- (a) what is the maximum house building advance given to a Central Government officer at present;
- (b) when the ceiling wag fixed; whether it is a fact that there is a steep rise in prices of raw mat-erials needed for building a house; and'-

(d) if so, what is the increase in percentage in the price rise of building raw materials since the maximum advance limit was last fixed?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The maximum hous^e building advance admissible to Government servant is Rs. 70,000 or 75 month's basic pay or actual cost of construction/ cost of flat or his repaying capacity, whichever is the least.

- (b) The ceiling was last revised in January, 1973.
- (c) The Te has been an appreciable increase in the prices of important building materials, since i?73-74, when the maximum amount of House Building Advance was last revised.
- (d) A statement showing the requisite information is attached.

Statement

Increase in Prices of important Building
Materials since 1973-74

SI.	. Items					% in- crease over 1973-74 price index
1	Bricks		•	•		87·3 <
2	Cement	3.	·	,	:	104.3
3	Sheet G	ass	•	*		141.9
4	Sanitary	ware	٠.,		•	115.2
5	Logs &	Timb	er.	9.0	*	187.7
6	Paints &	Var	nishe	s	34	83.1
7	Bars & I	Rods			· ·	101-9